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The 10th July 1958

No.LJL.72/55.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

(Received the assent of the President on the 1st July 1958)

ASSAM ACT XX OF 1958

THE INDUSTRIAL DISPUTES (APPELLATE TRIBUNAL) (WITHDRAWAL OF ASSAM MODIFICATION ORDERS) ACT, 1958

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 11th July 1958]

An

Act

to empower the State Government to withdraw its order published in Notification No.GLR.174/54, dated the 1st May, 1954 modifying the decision of the Appellate Tribunal of India.

Preamble.—WHEREAS the Industrial Disputes (Appellate Tribunal) Act, 1950 (Act No. XLVIII of 1950) has been repealed and whereas it is expedient to empower the State Government to withdraw its order published in Notification No. GLR./174/54, dated the 1st May, 1954 modifying the decision of the Appellate Tribunal of India constituted under the Act so repealed, in the manner hereinafter appearing ;

It is hereby enacted in the Ninth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Industrial Disputes (Appellate Tribunal) (Withdrawal of Assam Modification Orders) Act, 1958.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

2. Power to withdraw any Notification.— The State Government may, by notification in the official Gazette, withdraw at any time the order published in Notification No.GLR.174/54, dated the 1st May, 1954 modifying the decision of the Appellate Tribunal of India pronounced on the 2nd April, 1954, in Appeal No.CAL/244/52 in the matter of the workmen of all Tea Estates in Assam represented by the Indian National Trade Union Congress, Dibrugarh *versus* Management of all Tea Estates in Assam, represented by the Indian Tea Association, Calcutta and others.

3. Orders of withdrawal to have immediate effect.—The decision of the Appellate Tribunal of India as referred to in Section 2 shall come into immediate effect unmodified as soon as the State Government withdraws the Notification referred to in the same Section.

P. C. DAS,
for Secy. to the Govt. of Assam, Leg. & Judl. Deptt.